IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-540(PB)/2017

IN THE MATTER OF:

State Bank of India

APPLICANT / PETITIONER

Vs

Su Kam Power Systems Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant :

Mr. Arun Kathpalia, Senior Advocate,

Ms. Misha, Mr. Siddhant Kant,

Mr. Ranjeev Khatana, Mr. Vaijayant Paliwal,

Advocates

For the Respondent

Mr. Milan Singh Negi, Msr. Kunal Godhwani,

Advs

Mr. Parmeshwar Prasad Singh, A/R

ORDER

Learned Counsel for the petitioner has handed over a copy of the proceedings before JLF rejecting the proposal made by the Corporate Debtor. We have heard arguments.

Order reserved

C.A. No. 136(PB)/2018

Arguments in CA No. 136(PB)/2018 has also been heard and the same shall be disposed of with the main petition.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

16.02.2018 V.Sethi